

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
11-07-2024 AT 10:30 AM**

**Company Petition/47/2021**

**AND**

**IA (CA) 128, 96, 95, 86, 85 & 83/2023 in Company Petition/47/2021**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Rajeev Satpal Lakhanpal & another

**...Petitioner**

**AND**

Taashee Linux Services Pvt Ltd & 10 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**Company Petition/47/2021**

Learned Counsel Mr Sameer Hussain, for petitioner present physically.

Learned Counsel Mr TVS Kumar, for Respondent Nos 1,2,5 and 6 present physically.

None for the respondent Nos 3 and 4.

Matter adjourned to 18.07.2024 along with IA (CA) 128, 96, 95, 86, 85 & 83/2023, it is represented on behalf of the petitioner that this matter be listed on 18.07.2024 on priority basis. Let the matter be listed on priority subject to part heard matters.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**